NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

T.P. Nos. 113-A/2016, 113B/2016, 113C/2016 & 113D/2016
With TP No. 113/397-398/NCLT/AHM/2016 (New)
C.A. Nos. 3/2016, 4/2016, 5/2016 & 50/2016
With C.P. No. 81/397-398/CLB/MB/2015 (Old)

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

Name of the Company: Radheshyam Mandwani & Ors.
V/s.
Santosh Devcon Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ramesh Saraogi	Advocate	Petitioners	
2.	Umesh Ved	Practicing Company Secretary	Respondents	Umesh M. Ved

ORDER

Learned counsel Mr. Ramesh Saraogi present for the petitioner. Mr. Umesh Ved, learned PCS filed Memorandum of Appearance for the Respondents 1 & 2. None present for Respondent No. 3.

As can be seen from the order dated 11.04.2016 passed by CLB New Delhi bench, respondents have been taking time for filing the reply and as such respondents are directed to file the reply within 2 weeks by imposing cost of Rs.5000 payable to CLB Library Fund, New Delhi. It appears that no reply is filed by respondents in spite of specific direction and imposing cost. Learned CS appearing for R-1 & 2 stated that he needs instructions from his clients and requested a short date for filing reply on the ground that he filed Memorandum of Appearance only today.

In this matter, it appears that CAs are also pending. Learned counsel appearing for the petitioner requested this Tribunal to restore the petitioners as directors of the company, which relief has not been granted as interim relief by the CLB in its earlier orders. Considering the facts of the case and submissions of learned counsel for petitioner, given the fact that services of a new CS were engaged by the respondents, as a last chance, two weeks' time is being granted for filing reply by giving notice of the same to the petitioners. Petitioners shall file their rejoinder, if any within one week thereafter.

List the TP 113/2016 along with pending CAs on 18.10.2016 for hearing as a last chance.

19/9/16

(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the19th day of September, 2016.